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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 29th December, 2014/Pausa 8, 1936 (Saka)

The following Act of Parliament received the assent of the President on the 26th December, 2014, and is hereby published for general information:—

THE NATIONAL CAPITAL TERRITORY OF DELHI LAWS (SPECIAL PROVISIONS) SECOND (AMENDMENT) ACT 2014

No. 39 OF 2014

[26th December, 2014.]

An Act to amend the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011.

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

1. This Act may be called the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Act, 2014.

Short title.

2. In the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011 (hereinafter referred to as the principal Act), in the long title, for the words, figures and letters “for a further period up to the 31st day of December, 2014”, the words, figures and letters “for a further period up to the 31st day of December, 2017” shall be substituted.

Amendment of long title.

3. In the principal Act, in the last paragraph of the Preamble, for the words, figures and letters “for a period up to the 31st day of December, 2014”, the words, figures and letters “for a period up to the 31st day of December, 2017” shall be substituted.

Amendment of Preamble.

Amendment
of section 1.

4. In the principal Act, in section 1, in sub-section (4), in the opening portion, for the words, figures and letters “It shall cease to have effect on the 31st day of December, 2014”, the words, figures and letters “It shall cease to have effect on the 31st day of December, 2017” shall be substituted.

Amendment
of section 3.

5. In the principal Act, in section 3,—

(a) in sub-section (1), in clause (c), for the words, figures and letters “up to the 8th day of February, 2007”, the words, figures and letters “up to the 1st day of June, 2014” shall be substituted;

(b) in sub-section (2), in clause (ii), for the words, figures and letters “up to the 8th day of February, 2007”, the words, figures and letters “up to the 1st day of June, 2014” shall be substituted;

(c) in sub-section (3), for the words, figures and letters “till the 31st day of December, 2014”, the words, figures and letters “till the 31st day of December, 2017” shall be substituted;

(d) in sub-section (4), for the words, figures and letters “at any time before the 31st day of December, 2014”, the words, figures and letters “at any time before the 31st day of December, 2017” shall be substituted.

DR. SANJAY SINGH,
Secretary to the Govt. of India.

CORRIGENDUM

THE LABOUR LAWS (EXEMPTION FROM FURNISHING RETURNS AND
MAINTAINING REGISTERS BY CERTAIN ESTABLISHMENT)
AMENDMENT ACT, 2014

No. 33 of 2014

In the Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Amendment Act, 2014, No. 33 of 2014, as published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 10th December, 2014, issue No. 39 in the direction line, for “on the 9th December, 2014”, *read* “on the 10th December, 2014”.